

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K-13011/01/2019-US.I (ii)
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 16th January, 2019

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Sanjiv Khanna, Judge of the Delhi High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.


16/1/2019
(Rajinder Kashyap)

Joint Secretary to the Government of India
Tel: 2338 3037

To

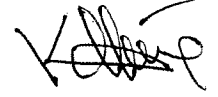
The Manager,
Government of India Press,
Minto Road,
New Delhi-110002.

No. K. 13011/01/2019-US.I (ii)

Dated 16.01.2019

Copy to:-

- 1 Shri Justice Sanjiv Khanna, Judge, Delhi High Court, New Delhi.
- 2 The Secretary to Lt. Governor, NCT of Delhi, Delhi.
- 3 The Secretary to Chief Minister, NCT of Delhi, Delhi.
- 4 The Secretary to the Chief Justice, Delhi High Court, New Delhi.
- 5 The Chief Secretary, Government of NCT of Delhi, Delhi.
- 6 The Registrar General, Delhi High Court, New Delhi.
- 7 The President's Secretariat, (CA.II Section), New Delhi
- 8 PS to Principal Secretary to the Prime Minister, New Delhi.
- 9 Registrar (Conf.), O/o Chief Justice of India, 5 Krishna Menon Marg, New Delhi.
- 10 PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(RKK)/DS(ANS)/SO(Desk)
- 11 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(K.C. Thang)

Deputy Secretary to the Government of India

Tele: 2338 2978